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STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDBRTAKINGS GIVEN DURING VARIOUS SESSIONS OF THE RAJYA SABHA

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir. 1 beg to lay on the Table the following statements (in English and Hindi), shewing the action taken by Governmen on the various assurances, promi ;es and undertakings given during the sessions shown against each:-

- (i) Statement No. XV—Sixty-second Session, 1967.
- (ii) Statement No. XI—Sixty-fourth Sessien, 1968.
- (iii) State nent No. XIII—Sixty-sixth Sessioi, 1968.
- (iv) Stati ment No. XI—Sixty-seventh Session, 1969.
- (v> State nent No. IX—Sixty-eighth Sessiun, 1969.
- (vi) Statement No. VII—Sixty-ninth Session, 1969.
- (vii) Statement No. IV—Seventieth Session, 1970.
- (viii) Statement No. II—Seventy-first Session 1970.
- (ix) Statement No. I—Seventy-Second Session, 1970. [See Appendix LXXIII, Annexure Nos. 13 to 21 for (i) to (ix)].

THE PETROLEI M PRODUCTS (MAINTENANCE OF PRODUCTION) ORDER, 1970

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI D. R. CHAVAN): Sir, I beg to lay on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Petroleum ai d Chemicals and Mines and Metals (Department of Petroleum and Chemicals) Notification S.O. No. 1100, dated the 18th March, 1970 (in English and Hindi), publishing the Petroleum Products (Maintenance of Production) Order, 1970. [Placed in Library. Ste No. LT-3863i70].

NOTIFICATIONS UNDER THE DRUGS AND COSMETICS ACT, 1940

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): Sir, I beg to lay on the Table under section 38 of the Drugs and Cosmetics Act, 1940, a copy each of the following Notifications (in English and Hindi), of the Ministry of Health, Family Planning and Works, Housing and Urban Development (Department of Health): —

- (i) Notification S.O. No. 4816, dated the 19th November, 1969, publishing the Drugs and Cosmetics (Fifth Amendment) Rules, 1969 [Placed in Library. See No. LT-3864|70].
- (ii) Notification S.O. No. 4921, dated the 9th December, 1969, publishing the Drugs and Cosmetics (Sixth Amendment) Rules, 1969.

[Placed in Library. See No. LT-3865J70).

(iii) Notification S.O. No. 23, dated the 23rd December, 1969, publishing the Drugs and Cosmetics (Seventh Amendment) Rules, 1969.

[Placed in Library. See No. LT-3866|70].

- I. APPROPRIATION ACCOUNTS (1968-69) OF RAILWAYS IN INDIA (PARTS I AND II)
- II. BLOCK ACCOUNTS, BALANCE SHEETS AND PROFIT AND LOSS ACCOUNTS OF RAILWAYS FOT 1963-50
- III. AUDIT REPORT (RAILWAYS), 1970

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir. I beg to lay on

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- (i) Appropriation Accounts of Railways in India for 1968-69 (Parts I and II). [Placed in Library. See No. LT-3737J70 and LT-3738170]
 - (ii) Block. Accounts (including Capital Statements Comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways for 1968-69. [Placed in Library. See No. LT-3739|70]
 - (iii) Audit Report, Railways, 1970. [Placed in Library. See No. LT-3736|70]

NOTIFICATIONS UNDER THE BENGAL FINANCE (SALES-TAX) ACT, 1941 ISSUED BY THE DELHI ADMINISTRATION

- SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi), under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, issued by the Delhi Administration: -
 - (i) Notification No. F. 4(55)|69-Fin. (G), dated the 1st April, 1970, publishing the Delhi Sales Tax (1st Amendment) Rules, 1970. [Placed in Library. See No. LT-3670J70]
- (ii) Notification No. F. 4(98)]6C-Fin. (G), dated the 9th April, 1970, publishing the Delhi Sales Tax (2nd Amendment) Rules, 1970. [Placed in Library. See No. LT-36711701
 - (iii) Notification No. F. 4(29|69-Fin. (G), dated the 9th April, 1970, publishing the Delhi Sales Tax (3rd Amendment) Rules, 1970. [Placed in Library. See No. LT-3672170]

NOTIFICATIONS OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE)

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of following Notifications (In

English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance): —

on the Table

- (i) Notifications G.S.R. Nos. 765 and 766, dated the 9th May, 1970, together with Explanatory Memorandum thereon, issued under the Central Excise Rules, 1964.
- (ii) Notification G.S.R. No. 859. dated the 25th May, 1970, together with an Explanatory Memorandum thereon, issued under the Centrai Excise Rules, 1944.
- (iii) Notifications G.S.R. Nos. 866 and 867 dated the 1st June, 1970, together with Explanatory Memoranda thereon, issued under the Central Excise Rules, 1944.
- (iv) Notification G.S.R. No. 888, dated the 6th June, 1970, together with an Explanatory Memorandum thereon, issued under the Central Excise Rules, 1944.
- (v) Notifications G.S.R. Nos. 889-and 890, dated the 6th June, 1970 together with an Explanatory Memoranda thereon.

[Placed in Library. See No. LT-3681170 for (i) to (c)].

- (vi) Notification G.S.R. No. 891, dated the 6th June, 1970, together with an Memorandum Explanatory there'on. [Placed in Library. See No. LT-3867[70]
- (vii) Notification G.S.R. No. 892. dated the 6th June, 1970, together with »an Explanatory Memorandum thereon. [Placed in Library. See No. LT-3681[70]
- (viii) Notification G.S.R. No. 969, dated the 25th June, 1970, together with an Explanatory Memorandum thereon. (Placed in Library. See No. LT-3868[70]
- (ix) Notification G.S.R. No. 1030. dated the 1lth July, 1970, together with an Explanatory Memorandum thereon. [Placed in Library See No. LT-3681'70],